

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00344/2019

Date of Decision: 25th June, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Shri Bagdadi Yaqub Yusuf (MES 188181)
 Aged 58 years,
 working as Asstt. Garrison Engineer (Civil),
 Residing at : 4/354/4234, Tagore Nagar,
 Vikhroli (E), Mumbai 400 083. ... *Applicant*
(By Advocate Shri P.P. George with
Shri Ulhas S. Shinde)

VERSUS

1. The Union of India, through the Secretary, Ministry of Defence, South Block, New Delhi-110 011.
2. The Engineer-in-Chief, IHQ, MoD (Army, E-in-C's Branch), Military Engineering Services (MES), Kashmir House, Rajaji Marg, New Delhi 110 001.
3. Headquarters, Chief Engineer, Southern Command, Pune 411 001.
4. The Chief Engineer, Pune Zone, Sir Manekji Mehta Marg, Pune 411 001.
5. The Office of the Director General Naval Project (MB), Naval Dockyard, SBS Road, Mumbai 400 023.
6. The Commander Works Engineer (Army), 24 Assaye Building, Colaba, Mumbai 400 005.
7. The Garrison Engineer, Panaji, Goa 403 001. ... *Respondents*

ORDER (Oral)

Per : R.Vijaykumar, Member (A)

Shri P.P. George along with Shri Ulhas Shinde, learned counsels for the applicant.

2. This application has been filed on

18.03.2019 challenging the order of the Disciplinary Authority No.130806/PZ/BAGDADI Y YUSUF/E1D dated 25.03.2017 {Annexure A-1(i)} imposing minor punishment after proceedings under Rule 14 of the CCS (CCA) Rules, 1965. The applicant has filed an appeal in his letter dated 26.07.2018 against the said order and upon its return for being filed with appropriate authority, he filed a properly addressed appeal with the Appellate Authority and orders are still awaited.

3. In the above circumstances, the Appellate Authority, Respondent No.2, is directed to consider the appeal filed by the applicant and pass a reasoned and speaking order after considering every aspect of the appeal and the delinquency alleged against him within a period of eight weeks and to communicate the same to the applicant within two weeks thereafter.

4. This OA is disposed of in terms of the above without any order as to costs.

○
(R.N. Singh)
Member (Judicial)

(R. Vijaykumar)
Member (Administrative)

kmg*

JD
27/6/19